

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 103  
CA(CAA)-42/ND/2020

**IN THE MATTER OF:**

M/s. Kalyankari Supplies Pvt. Ltd. with  
M/s. Geetanjali Vintrade Pvt. Ltd. with Others

...APPELLANT

**Section**

Under Section 230-232

Order delivered on 24.02.2020

**Coram:**

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor :Mr. Neeraj Arora, C.S.  
For the Respondent/ Corporate-debtor :

**ORDER**

After some argument it has come to our notice that the affidavit sworn by the shareholder which is at page No. 349 to 363, 381 to 393 and 411 to 421 are not correct. Therefore, the counsel for the petitioner is directed to file a fresh affidavit as per the law. Matter is adjourned to 06.03.2020.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(Abni Ranjan Kumar Sinha)  
Member (J)